

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-2665**  
ANSWERED ON- 18/12/2024

**TOLL PLAZAS IN THE STATE OF TELANGANA**

2665. SHRI ANIL KUMAR YADAV MANDADI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the total number of toll plazas that are operated by National Highways Authority of India in the State of Telangana;
- (b) the total number of toll plazas that have been established within a distance of sixty kilometres of another toll plaza and the reasons for establishing the same;
- (c) whether Government has received any representation to remove the toll plaza which have been established within 60 kms.;
- (d) if so, action taken by Government; and
- (e) if not, reasons therefor?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) There are a total of 35 user fee plazas operational under National Highways Authority of India (NHAI) on National Highways in the State of Telangana.
- (b) A total of 05 user fee plazas are operational within 60 Kilometer of each other on the same section of National Highway in the state of Telangana.

Fee plazas functioning within 60 km range are also permissible as per the provisions of the NH Fee Rules and Concession Agreement. There are various factors that are considered to establish a fee plaza within a distance of 60 Km, such as land availability, forest area, minimum diversion of traffic & Municipality limits. However, in all such cases, user fee is collected at the Fee Plaza depending on the project influence length of respective fee plaza, and not on its specific location within the project influence length.

(c) to (e) Government receives representations to remove fee plazas. However, user fee plazas are established on National Highways as per the National Highways Fee (Determination of Rates and Collection) Rules, 2008, wherein sub-rule (2) of Rule 8, stipulates that any other fee plaza on the same section of National Highway and in the same direction shall not be established within a distance of sixty kilometre. The proviso to the said rules states that where the executing authority deems necessary, it may for reasons to be recorded in writing, establish or allow the

concessionaire to establish another fee plaza within a distance of sixty kilometres and also within a distance of sixty kilometre from another fee plaza if such fee plaza is for collection of fee for a permanent bridge, bypass or tunnel. In addition, in case of closed user fee collection system, fee plazas can be established anywhere on the National Highways.

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